

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Coram

1. **Dr. Pramod Deo, Chairperson**
2. **Shri Bhanu Bhushan, Member**
3. **Shri R.Krishnamoorthy, Member**

**Petition No. 77/2008
along with
I.A.No. 7/2008**

In the matter of

Approval of incentive based on availability of transmission system of North Eastern Region for the year 2007-08.

And in the matter of

Power Grid Corporation of India Limited, Gurgaon **..Petitioner**
Vs

1. Assam State Electricity Board, Guwahati
2. Meghalaya State Electricity Board, Shillong
3. Government of Arunachal Pradesh, Itanagar
4. Power & Electricity Department, Govt. of Mizoram, Aizwal
5. Electricity Department, Govt. of Manipur, Imphal
6. Department of Power, Govt. of Nagaland, Kohima
7. Tripura State Electricity Corporation Ltd., Agartala

respondents

ORDER

Through this petition, the petitioner seeks approval for incentive based on availability of the transmission system of North Eastern Region for the year 2007-08 in terms of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2004, as amended from time to time. The petitioner has claimed incentive for the year 2007-08 as per the following details:

S. No.	Transmission System Elements	Pro rata Equity (Rs. in lakh)	Availability in %	Availability Qualifying for Incentive (%)	Incentive claimed (Rs. in lakh)
1.	Intra-regional AC transmission system	50038.36	99.466	1.466	733.56
2.	Inter-regional AC transmission lines	3525.30	99.4248	1.4248	50.23
	Total	53563.66			783.79

2. The petition is admitted. The petitioner has stated that copy of the petition has been served on the respondents. The respondents may file their reply within four weeks with an advance copy to the petitioner who may file its rejoinder within two weeks. Date of hearing of the petition shall be intimated later on.

I. A. No.7/2008

This interlocutory application has been filed for an ad interim order for permitting to petitioner to realize incentive based on availability of transmission system as claimed in the main petition. We direct that the petitioner, as an interim measure, shall be paid 80% of the incentive claimed in the main petition. With this order, I.A .stands disposed of.

**Sd/-
(R.KRISHNAMOORTHY)
MEMBER**

**sd/-
(BHANU BHUSHAN)
MEMBER**

**sd/-
(DR.PRAMOD DEO)
CHAIRPERSON**

New Delhi dated the 9th July 2008